

(10)

Bench - II

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P No.342/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th September 2017, 10.30 A.M

Name of the Company		Paradeep Phosphate Ltd -Vs- State of Odisha & Ors.		
Under Section		434(D)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. AMARNATH SEN PETITIONER. *Sen* 5/9/2017

2. BIBEKANANDA MOHANTI PETITIONER. *Mano* 5/9/2017

ORDER

Ld. Lawyers on behalf of the Petitioner is present.

The notice was re-issued to the statutory authorities, which is not yet return. The Ld. Lawyer on behalf of the Petitioner submitted that all the papers relating to the instant matters is lying before B.I.F.R., which is required to be called for.

In view of the above submission let the records be called for from the B.I.F.R pertaining to the B.I.F.R. Case No. 238 / 2003. The registry is also directed to issue notice immediately. Meanwhile, the petitioner has the liberty to file paper book relating to all cases of B.I.F.R.

Fixed on 06.10.2017.

sd/-
(MANORAMA KUMARI)
MEMBER (J)